

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**


**FAO No. 1626 of 2014**

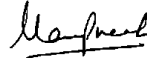
Oriental Insurance Co. Ltd. ..... Appellants  
V/s  
Rajnish Sharma and others ..... Respondents

2. Sh. Mangat Ram @ Roda son of Sh. Sujan Singh, **resident of H. No. 610, Sector 19, Panchkula.** (Driver of Swaraj Mazda truck bearing registration No. HR-68-7824).
3. M/s Shivalik Road Lines, **HUF, Plot No. 42, Industrial Area, Phase-II, Panchkula through Sh. Surinder Singh, authorized signatory.** (Owner of Swaraj Mazda Truck bearing registration No. HR-68-7824).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **04.07.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
11<sup>th</sup> April 2019.

  
11-4-19  
Superintendent (Judl.),  
For Registrar (Judicial)

  
11/4/19